

**THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT-2**

Date: 29.09.2022

IA/292(AHM)2022 in CP(IB) 418 of 2018

In the Matter of:

IDBI

Financial Creditor.

Versus

Reliance Naval and Engineering Ltd.

Corporate Debtor.

Clarification

This IA 292 of 2022 as regard the approval of resolution plan was heard and reserved for order on 12.09.2022.

However, in view of the recent judgment of the Hon'ble Supreme Court in the case of **State Tax Officer Vs. Rainbow Papers Limited (CA No. 1661/2020)** on the issue of the statutory dues, we call upon the RP to put forth his submission as to whether the resolution plan under reference is in compliance with the decision of the Hon'ble Supreme Court in State Tax Officer Vs. Rainbow Papers Limited on the issue of statutory dues payable by the corporate debtor.

The learned Sr. Counsel, Mr. Navin Pahwa for RP, learned counsel Mr. Amir Arsiwala for successful Resolution Applicant and Learned counsel, Mr. Manmeet Singh for COC are directed to file their response to the clarification sought by the Bench within a week.

The order is de-reserved and listed on 12.10.2022.

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**Kaushalendra Kumar Singh
Member (Technical)**

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**Dr. Deepti Mukesh
Member (Judicial)**